

RESUME OF WORK DONE BY LOK SABHA

**EIGHTH LOK SABHA
10th SESSION, 1988**

LOK SABHA SECRETARIAT-NEW DELHI
June, 1988—Asadha 1910 (Saka)

June, 1988/Asadha, 1910 (Saka)

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PREFACE

This publication contains a brief resume of work done by Eighth Lok Sabha during the Tenth Session *i.e.* from 22nd February to 13th May, 1988.

NEW DELHI ;
June, 1988

Asadha, 1910 (Saka)

SUBHASH C. KASHYAP,
Secretary-General.

**RESUME OF WORK DONE BY THE EIGHTH LOK SABHE DURING
THE TENTH SESSION, FEBRUARY—MAY, 1988.**

1. DURATION OF SESSION

Date of commencement	...	22nd February, 1988
Date of adjournment <i>sine die</i>	...	13th May, 1988
Date of prorogation	...	18th May, 1988
Total number of days of Session	...	82 days
Number of days of sittings	...	53 days
Number of hours of sittings	...	342 hours and 23 minutes.

2. ADJOURNMENT MOTION

Leave not granted

Subject	Name of Members	Date on which brought before the House	REMARKS
Dissolution of Punjab Legislative Assembly	Shri Suresh Kurup Shri Basudeb Acharia Shri Saifuddin Choudhary Shri Amal Datta Shri Baju Ban Riyan Shri Hannan Mollah Shri Indrajit Gupta Shri Narayan Choubey Shri Vijoy Kumar Yadav Shri Ramashray Prasad Singh	7-3-1988 (Monday)	The Speaker withheld his consent to the moving of adjournment motion as the Minister of Home Affairs had given notice to make a statement on the subject <i>suo motu</i> and had also requested for a discussion thereon immediately. The Minister of Home Affairs accordingly made a statement on the subject on 7-3-1988 which was immediately followed by discussion under rule 193. The discussion concluded on the same day.

3. BILLS

(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date(s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H M			
1.	The Parsi Marriage and Divorce (Amendment) Bill, 1987, as passed by Rajya Sabha	—	6-8-87 (Earlier Session)	23-2-88 (Consideration and passing)	0 19	3	3	Passed, as amended
2.	The Repealing and Amending Bill, 1986, as passed by Rajya Sabha	—	29-7-86 (Earlier Session)	23-2-88 (Consideration and passing)	0 20	2	2	Passed, as amended
3.	The Authorised Translations (Central Laws) Amendment Bill, 1987, as passed by Rajya Sabha	—	23-11-87 (Earlier Session)	23-2-88 2-3-88 (Consideration and passing)	1 57	3	2	Passed, as amended

1	2	3	4	5	6	7	8	9
					H M			
4.	The Finance Bill, 1988	29-2-88	—	27-4-88 28-4-88 29-4-88 2-5-88 (Consideration and passing)	14 26	75	61	Passed, as amended.
5.	The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1988	7-3-88	—	21-3-88 (Consideration and passing)	1 06	5	—	Passed
*6.	The Major Port Trusts (Amendment) Bill, 1988, as passed by <i>Rajya Sabha</i> .	—	11-3-88	22-3-88 (Consideration and passing)	1 19	—	—	Passed
@7.	The Delhi Municipal Corporation (Amendment) Bill, 1988, as passed by <i>Rajya Sabha</i> .	—	11-3-88	22-3-88 (Consideration and passing)	} 2 40	—	—	Passed
@8.	The Delhi Administration (Amendment) Bill, 1988, as passed by <i>Rajya Sabha</i> , <i>Sabha</i>	—	11-3-88	22-3-88 (Consideration and passing)		—	—	Passed

9.	The Constitution (Fifty-ninth Amendment) Bill, 1988, as passed by Rajya Sabha	—	15-3-88	22-3-88 23-3-88 (Consideration and passing)	9 20	28	—	Passed
10.	The Appropriation (Vote on Account) Bill, 1988	18-3-88	—	18-3-88 (Consideration and passing)	0 01	—	—	Passed
11.	The Appropriation Bill, 1988	21-3-88	—	21-3-88 (Consideration and passing)	0 02	—	—	Passed
12.	The Appropriation (Railways) Bill, 1988	21-3-88	—	21-3-88 (Consideration and passing)	0 02	—	—	Passed
13.	The Appropriation (Railways) No. 2 Bill, 1988	21-3-88	—	21-3-88 (Consideration and passing)	0 02	—	—	Passed

* The Motion for Consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Major Port Trusts (Amendment) Ordinance, 1988 (Ordinance No. 1 of 1988).

@ The Motion for Consideration of the two Bills were discussed together with the Statutory Resolutions seeking disapproval of (i) the Delhi Municipal Corporation (Second Amendment) Ordinance, 1987 (Ordinance No. 9 of 1987) and (ii) the Delhi Administration (Amendment) Ordinance, 1987 (Ordinance No. 10 of 1987).

1	2	3	4	5	H M		7	8	9
14.	The Appropriation (Railways) ;No. 3 Bill, 1988	21-3-88	—	21-3-88 (Consideration and passing)	0	01	—	—	Passed
15.	The Punjab Appropriation (Vote on Account) Bill, 1988	24-3-88	—	24-3-88 (Consideration and passing)	0	02	—	—	Passed
16.	The Punjab Appropriation Bill, 1988	24-3-88	—	24-3-88 (Consideration and passing)	0	02	—	—	Passed
17.	The Tamil Nadu Appropriation (Vote on Account) Bill, 1988	28-3-88	—	28-3-88 (Consideration and passing)	0	01	—	—	Passed
18.	The Tamil Nadu Appropriation Bill, 1988	28-3-88	—	28-3-88 (Consideration and passing)	0	02	—	—	Passed
19.	The Illegal Migrants (Determination by Tribunals) Amendment Bill, 1987	26-11-87 (Earlier Session)	—	28-3-88 29-3-88 (Consideration and passing)	5	39	75	2	Passed, as amended

*20.	The Tamil Nadu State Legislature (Delegation of Powers) Bill, 1988, <i>as passed by Rajya Sabha</i>	—	30-3-88	5-4-88 (Consideration and passing)	3	—	Passed
*21.	The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988, <i>as passed by Rajya Sabha</i>	—	30-3-88	5-4-88 (Consideration and passing)	0	37	Passed
*22.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988, <i>as passed by Rajya Sabha</i>	—	30-3-88	5-4-88 (Consideration and passing)	—	—	Passed
23.	The Customs (Amendment) Bill, 1988	5-4-88	—	2-5-88 (Consideration and passing)	1	04	Passed
24.	The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1988	25-4-88	—	9-5-88 10-5-88 (Consideration and passing)	4	44	Passed
25.	The Appropriation (No. 2) Bill, 1988	26-4-88	—	26-4-88 (Consideration and passing)	0	03	Passed

*Discussed together

1	2	3	4	5	H M		7	8	9
					1	14	—	—	Passed
26.	The Rajghat Samadhi (Amendment) Bill, 1988 as passed by Rajya Sabha	—	29-4-88	11-5-88 (Consideration and passing)					Passed
27.	The Hospitals and other Institutions (Redressal of Grievances of Employees) Bill, 1988 as passed by Rajya Sabha	—	2-5-88	—			7	—	Pending
28.	The Customs and Central Excises Laws (Amendment) Bill, 1987	7-12-87 (Earlier Session)	—	2-5-88 (Consideration and passing)	1	17	5	5	Passed, as amended
29.	The Appropriation (No. 3) Bill, 1988	2-5-88	—	2-5-88 (Consideration and passing)	0	01	—	—	Passed
30.	The Companies (Amendments) Bill, 1988, as passed by Rajya Sabha	—	4-5-88	12-5-88 (Consideration and passing)	3	21	15	—	Passed
31.	The Special Protection Group Bill, 1988	4-5-88	—	10-5-88 11-5-88 (Consideration and passing)	2	52	5	—	Passed

32. The Railways Bill, 1986	25-4-86 (Earlier Session)	—	5-5-88 (Motion for further extension of time for presentation of the Report of the Joint Committee)	0 01	—	—	A Motion for further extension of time for presentation of the Report of the Joint Committee upto the last day of the Monsoon Session, 1988, adopted.
33. The Lokpal Bill, 1985	26-8-85 (Earlier Session)	—	10-5-88 (Motion for further extension of time for presentation of the Report of the Joint Committee)	0 01	—	—	A Motion for further extension of time for presentation of the Report of the Joint Committee upto the last day of the Monsoon Session, 1988, adopted.
34. The Bharat Petroleum Corporation Limited (Determination of Conditions of Services of Employees) Bill, 1988	10-5-88	—	12-5-88 13-5-88 (Consideration and passing)	1 32	—	—	Passed

1	2	3	4	5	6	7	8	9
					H	M		
35.	The Code of Criminal Procedure (Amendment) Bill, 1988 as passed by Rajya Sabha	—	12-5-88	13-5-88 (Consideration and passing)	0 48	—	—	Passed
36.	The Water (Prevention and Control of Pollution) Amendment Bill, 1988	12-5-88	—	—	—	—	—	Pending
37.	The National Waterway (Sadiya-Dhubri Stretch of the Brahmaputra River) Bill, 1988	12-5-88	—	13-5-88 (Consideration and passing)	0 29	—	—	Passed
38.	The Shipping Agents (Licensing) Bill, 1987, as introduced in Rajya Sabha	—	—	12-5-88 (Motion for Concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee)	0 02	—	—	Motion for Concurrence adopted.

	13-5-88 (Motion seeking to make an amendment in the motion for concurrence adopted earlier on 12-5-88)	0	0	2	—	—	Motion amended motion for concurrence adopted.
39. The Cine-workers and Cinema Theatre Workers (Regulation of Employment) Amendment Bill, 1987, as passed by Rajya Sabha	3-12-87 (Earlier Session)	12-5-88 (Consideration and passing)	1	25	2	2	Passed, as amended
40. The Code of Criminal Procedure (Amendment) Bill, 1988	13-5-88	—	—	—	—	—	Pending
41. The Motor Vehicles Bill, 1988	13-5-88	—	—	—	—	—	Pending

SUMMARY

1. Bills pending at the end of the last session	...	12
2. Bills introduced	...	21
3. Bills opposed at introduction stage	...	Nil
4. Bills passed by Rajya Sabha and laid on the Table	...	11
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	...	4
6. Bills returned by Rajya Sabha with amendments and laid on the Table	...	Nil
7. Bills passed	...	34
8. Bills negatived	...	Nil
9. Bills withdrawn	...	Nil
10. Bills part-discussed	...	Nil
11. Motions for adjournment of debate on Bills adopted	...	Nil
12. Bills referred to Select Committee		Nil
13. Bills referred to Joint Committee	...	Nil
14. Bills reported by Select Committee	...	Nil
15. Bills reported by Joint Committee	...	Nil
16. Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha	...	1
17. Bills pending at the end of the Tenth Session <i>vide</i> para No. 2303 of Lok Sabha Bulletin-Part II, dated 26 May, 1988.	...	10

(ii) Private Member's Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date of laying on the table (in case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H. M.			
1.	The Constitution (Amendment) Bill, 1987 (<i>Amendment of articles 345 and 348</i>) by Shri Naresh Chandra Chaturvedi.	26-2-1988	—	—	—	—	—	Pending
2.	The Electropathy System of Medicine (Recognition) Bill, 1988 by Dr. Chandra Shekhar Tripathi.	26-2-1988	—	—	—	—	—	Pending
3.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 233</i>) by Shri Ganga Ram.	26-2-1988	—	—	—	—	—	Pending
4.	The code of Criminal Procedure (Amendment) Bill, 1988 (<i>Amendment of Section 2. etc</i>) by Shri N. Venkata Ratnam.	26-2-1988	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H M			
5.	The Central Sales Tax (Amendment) Bill, 1988 (<i>Amendment of section 2, etc.</i>) by Shri Sharad Dighe.	26-2-1988	—	—	—	—	—	Pending
6.	The National Security (Amendment) Bill, 1988 (<i>Amendment of sections 1, and 12</i>) by Shri Syed Shahabuddin.	26-2-1988	—	—	—	—	—	Pending
7.	The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1988 (<i>insertion of new section 14A</i>) by Shri Syed Shahabuddin.	26-2-1988	—	—	—	—	—	Pending
8.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 276</i>) by Shri Syed Shahabuddin.	26-2-1988	—	—	—	—	—	Pending
9.	The Constitution (Amendment) Bill, 1988, (<i>Amendment of article 324, etc.</i>) by Dr. Chinta Mohan.	26-2-1988	—	—	0-04 minutes taken on introduction of Bills at S. Nos. 1 to 9.	—	—	Bill re-moved from the Register of Pending Bills.
10.	The Constitution (Amendment) Bill, 1986 (<i>insertion of new article 394A</i>) by Shri Naresh Chandra Chaturvedi.	21-3-1986 (Earlier Session)	—	26-2-1988 (Motion for withdrawal)	0-01	Nil	Nil	Bill withdrawn by leave of the House.

11.	The Constitution (Amendment) Bill, 1985 <i>Insertion of new article 15A</i> by Shri Thampan Thomas.	23-8-1985 (Earlier Session)	—	4-12-1987 (Ninth Session) 26-2-1988 11-3-1988 8-4-1988 22-4-1988 6-5-1988 (Further consideration)	8-31 (excluding 2 hours and 18 minutes taken during Ninth Session)	—	—	The motion was declared as not carried in accordance with the Rule 157 of Procedure and in accordance with the Constitution.
12.	The Essential Commodities (Amendment) Bill, 1987 (<i>Amendment of sections 6C and 10A</i>) by Shri K. S. Rao.	11-3-1988	—	—	—	—	—	Pending
13.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of articles 217 and 224</i>) by Shri V. S. Krishna Iyer.	11-3-1988	—	—	—	—	—	Pending
14.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 366</i>) by Shri Thampan Thomas.	11-3-1988	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H M			
15.	The Indian Evidence (Amendment) Bill, 1988 (<i>Amendment of section 76</i>) by Prof. Madhu Dandavate.	11-3-1988	—	—	—	—	—	Pending
16.	The Constitution (Amendment) Bill, 1988 (<i>'Amendment of articles 282</i>) by Shri Thampan Thomas.	11-3-1988	—	—	0-03	—	—	Pending
					minutes taken on introduction of Bills at S. Nos. 12 to 16.	—	—	Pending
17.	The Constitution (Amendment) Bill, 1987 (<i>Insertion of new articles 75A and 164A</i>) by Shri G. S. Basavaraju.	8-4-1988	—	—	—	—	—	Pending
18.	The Constitution (Amendment) Bill, 1987 (<i>Substitution of new article for article 263</i>) by Shri H. N. Nanje Gowda.	8-4-1988	—	—	—	—	—	Pending
19.	The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1988 (<i>Amendment of section 2</i>) by Shri Syed Shahabuddin.	8-4-1988	—	—	—	—	—	Pending
20.	The Indian Contract (Amendment) Bill, 1988 (<i>Substitution of new section for section 72</i>) by Shri Harooobhai Mehta.	8-4-1988	—	—	—	—	—	Pending

21.	The Commission of Sati (Prevention) Amendment Bill, 1988 (<i>Amendment of section 2, etc.</i>) by Prof. Madhu Dhandavate	8-4-1988	—	—	—	—	Pending
22.	The Contitution (Amendment) Bill, 1988 (<i>Amendment of article 124</i>) by Shri V. S. Krishna Iyer.	8-4-1988	—	—	—	—	Pending
23.	The High Court at Bombay (Establishment of a Permanent Bench at Pune) Bill, 1988 by Shri V. N. Gadgil.	8-4-1988	—	—	—	—	Pending
24.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 276</i>) by Shri V. S. Krishna Iyer.	8-4-1988	—	—	—	—	Pending
25.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 276</i>) by Shri Anoopchand Shah.	8-4-1988	—	—	—	—	Pending
26.	The Prevention of Social Disabilities Bill, 1988 by Prof. Narain Chand Parashar.	8-4-1988	—	—	—	—	Pending
27.	The Profiteering Prevention and Price Control Bill, 1988 by Prof. Narain Chand Parashar.	8-4-1988	—	—	—	—	Pending
28.	The Provision of Relief to Indigent Persons Bill, 1988 by Prof. Narain Chand Parashar.	8-4-1988	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H M			
29.	The Prevention of Food Adulteration (Amendment) Bill, 1988 (<i>Amendment of section 16, etc.</i>) by Prof. Narain Chand Parashar.	8-4-1988	—	—	—	—	—	Pending
30.	The Newspapers (Price and Page) Bill, 1988 by Shri V. N. Gadgil.	8-4-1988	—	—	—	—	—	Pending
31.	The Code of Civil Procedure (Amendment) Bill, 1988 (<i>Amendment at order XXVIII</i>) by Shri V. N. Gadgil.	8-4-1988	—	—	—	—	—	Pending
32.	The Criminal Laws (Amendment) Bill, 1988 by Shri Harooabhai Mehta.	8-4-1988	—	—	0-07 minutes taken on introduction of Bills at S. Nos. 17 to 32.	—	—	Pending
33.	The Representation of the People (Amendment) Bill, 1988 (<i>Amendment of sections 59 and 61</i>) by Shri Sharad Dighe.	22-4-1988	—	—	0-01	—	—	Pending
34.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 170</i>) by Shri Shantaram Naik.	6-5-1988	—	—	—	—	—	Pending
35.	The Sugar-cane (Amendment) Bill, 1988 (<i>Amendment of sections 3 and 5</i>) by Shri Anand Singh.	6-5-1988	—	—	—	—	—	Pending

36.	The Constitution (Amendment) Bill, 1988 (<i>Insertion of new article 275A</i>) by Shri Shantaram Naik.	6-5-1988	—	—	—	—	—	Pending
37.	The Abolition of Begging Bill, 1988 by Shrimati Basavarajswari.	6-5-1988	—	—	—	—	—	Pending
38.	The Ceiling on Wages Bill, 1988 by Shri S. B. Sidnal.	6-5-1988	—	—	—	—	—	Pending
39.	The Prevention of Formation of Political Parties for Promotion of Religious Interests Bill, 1988 by Prof. P. J. Kurien.	6-5-1988	—	—	—	—	—	Pending
40.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 214</i>) by Shri Balasaheb Vikhe Patil.	6-5-1988	—	—	—	—	—	Pending
41.	The Central Excises and Salt (Amendment) Bill, 1988 (<i>Insertion of new section 11D, 11E and 11F, etc.</i>) by Shri Harooobhai Mehta	6-5-1988	—	—	—	—	—	Pending
42.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 105</i>) by Shri Shantaram Naik.	6-5-1988	—	—	—	—	—	Pending
43.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 350A</i>) by Shri Shantaram Naik.	6-5-1988	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H M			
44.	The Crop Insurance Bill, 1988 by Shri Balasaheb Vikhe Patil,	6-5-1988	—	—	0-06 minutes taken on introduction of Bills at S. Nos. 34 to 44.	—	—	Pending
45.	The Reservation of Posts in Government Services and Seats in Educational Institutions (For Economically Weaker Section of People) Bill, 1985 by Shri Ram Nagina Mishra.	10-5-1985 (Earlier Session)	—	6-5-1988 (considera- tion)	2-08	Nil	Nil	Discussion on the motion for considera- tion not concluded. Pending.

SUMMARY

1.	Bills pending at the end of Ninth Session	...	245
2.	Bills introduced		42
3.	Bills— Motion for introduction negatived	...	NIL
4.	Bills discussed		2
5.	Bills withdrawn		1
6.	Bills negatived		1
7.	Bills removed from the Register of Pending Bills	...	1
8.	Bills—Part-discussed		1
9.	Bills pending at the end of the session <i>vide</i> para No. 2304 of Bulletin Part-II, dated 26 May, 1988		284

4. CALLING ATTENTION

Sl. No.	Brief Subject	Name of Member who called attention	Name of Minister Date	Time taken H. M.
1	2	3	4	5
1.	Situation arising out of the continued strike by lawyers in Delhi and steps taken by the Government to settle the matter.	Shri Ananda Pathak	Shri Buta Singh 24-2-1988	1.00
2.	Reported decision of the Government to sell the public sector company-Scooters India Limited to a private sector company.	Shri Narayan Choubey	Shri J. Vengala Rao 1-3-1988	0.50
3.	Reported failure of the cotton crop in certain parts of the country leading to suicide by some farmers and the steps taken by the Government to mitigate their suffering.	Shri V. Sobhanadreeswara Rao	Shri Bhajan Lal 7-3-1988	0.42
4.	Situation arising out of the strike by employees of the Delhi Transport Corporation.	Shri Suresh Kurup	Shri Rajesh Pilot 24-3-1988	1.06

5. Large scale loss of ammunition due to fire at the Central Ordnance Depot, Jabalpur on 23rd March, 1988 and the steps taken by the Government to prevent the recurrence of such mishaps.
6. Problems faced by farmers of Karnataka and other States due to non-availability of certain varieties of hybrid seeds and failure of National Seeds Corporation to supply the same to farmers and steps taken by the Government in that regard.

Shri H.N. Nanje Gowda	Shri Bhajan Lal	0.26
	13-5-1988	

As decided in the House on 30-3-1988 Calling Attention was converted into a discussion under rule 193 which was taken up on 12-4-1988 and was concluded on the same day.

5. DIVISIONS

No. of divisions held	...	...	...	10
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1	2	3	4
			H M
		(II) General Budget	
Budget (General) for 1988-89	29-2-1988	14-3-1988 } 15-3-1988 } 16-3-1988 } 17-3-1988 } 18-3-1988 }	2 05
		General Discussion	21 06
		18-3-1988	0 01
		Discussion and voting on Demands for Grants on Account (voted without discussion)	
Supplementary Demands for Grants in respect of the Budget (General) for 1987-88	11-3-1988	21-3-1988	1 02
		Discussion and voting on Supplementary Demands for Grants (General)	
Demands for Excess Grants in respect of the Budget (General) for 1985-86	22-3-1988	2-5-1988	0 52
		Discussion and voting on Demands for Excess Grants (General)	
Discussion and Voting on Demands for Grants of Ministry/Department of		29-3-1988 } 30-3-1988 } 4-4-1988 }	7 05
		Human Resource Development	

4-4-1988 }	Textiles	6 21
5-4-1988 }		
5-4-1988 }	Energy	7 24
6-4-1988 }		
7-4-1988 }	Agriculture	11 38
8-4-1988 }		
11-4-1988 }		
12-4-1988 }		
12-4-1988 }	Home Affairs	9 41
18-4-1988 }		
19-4-1988 }		
19-4-1988 }	External Affairs	8 13
20-4-1988 }		
20-4-1988 }	Steel and Mines	5 03
21-4-1988 }		
21-4-1988 }	Defence	8 32
22-4-1988 }		
25-4-1988 }		
25-4-1988 }	Food and Civil Supplies	3 52
26-4-1988 }		
26-4-1988	Industry	3 40

1	2	3	4
			H M
Guillotined at 6.00 P.M. on 26-4-1988		Civil Aviation Commerce Communications Environment and Forests Finance Health and Family Welfare Information and Broadcasting Labour Law and Justice Parliamentary Affairs Personnel, Public Grievances and Pensions Petroleum and Natural Gas Planning Programme Implementation Science & Technology Surface Transport Tourism Urban Development Water Resources Welfare Atomic Energy Electronics Ocean Development Space Lok Sabha Rajya Sabha Secretariat of Vice-President	0 05

Total time taken on }
Demands for Grants |

71 34

(iii) Budget in respect of State of Tamil Nadu

0 18

17-3-1988

Budget (Tamil Nadu) for
1988-89

28-3-1988	* General Discussion
28-3-1988	* Discussion and Voting on Demands for Grants on Account
28-3-1988	* Discussion and Voting on Supplementary De- mands for Grants (Tamil Nadu)

4 01

17-3-1988

Supplementary Demands for
Grants in respect of the
Budget (Tamil Nadu) for
1987-88

(iv) Budget in respect of State of Punjab

0 04

21-3-1988

Budget (Punjab) for 1988-89

24-3-1988	* General Discussion
24-3-1988	* Discussion and voting on Demands for Grants on Account

3 19

21-3-1988

Supplementary Demands
for Grants in respect of
the Budget (Punjab) for
1987-88

24-3-1988	* Discussion and voting on Supplementary De- mands for Grants (Punjab)
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* Discussed together.

7. LEAVE OF ABSENCE

Sl. No.	Name of Member	Period for which leave granted	Date when leave granted
1.	Shri Srikanta Datta Narasimharaja Wadiyar	(i) 6-11-1987 to 15-12-1987	21-3-1988
		(ii) 21-3-1988 to 12-4-1988 and 18-4-1988 to 9-5-1988	11-5-1988
2.	Prof. Parag Chaliha	18-11-1987 to 4-12-1987	21-3 1988
3.	Shri Veerendra Patil	22-2-1988 to 25-3-1988	
4.	Shri Gurudas Kamat	22-2-1988 to 18-3-1988	
5.	Shri Y.S. Mahajan	24-2-1988 to 31-3-1988	
6.	Shri H.G. Ramulu	15-3-1988 to 10-4-1988	
7.	Shri Manik Sanyal	22-2-1988 to 11-3-1988	11-5-1988
8.	Shri S.S. Ramasamy Padayachi	27-11-1987 to 15-12-1987 and 22-2-1988 to 1-4-1988	
9.	Shri Sahabrao Patil Dongaonkar	22-2-1988 to 30-3-1988, 5-4-1988 to 12-4-1988 and 18-4-1988 to 24-4-1988	

1	2	3	4
10.	Dr. Prabhat Kumar Mishra	13-3-1988 to 12-4-1988, 18-4-1988 and 19-4-1988 and 21-4-1988 to 6-5-1988.	
11.	Shri Bharat Kumar Odedra	24-3-1988 to 12-4-1988 and 18-4-1988 to 25-4-1988	11-5-1988
12.	Shri Chhitubhai Gamit	11-4-1988 and 12-4-1988 and 18-4-1988 to 30-4-1988	
13.	Shri Anoopchand Shah	11-4-1988 and 12-4-1988 and 18-4-1988 to 13-5-1988.	

8. MOTION

(Motion under rule 191)

Sl. No.	Brief Subject	Motion under rule	Name of Member who moved	Date of discussion	Time taken	Remarks
					H M	
1.	Reference of allegation made by Shri K.P. Unnikrishnan against Shri P.R. Das Munshi, Minister of State in the Ministry of Commerce of having made an untrue statement on the floor of the House regarding 'cornering of licences by Bachchan Brothers in Kandla Free Trade Zone' to Committee of Privileges for investigation and report.	191	Shri Shantaram Naik	5-5-88	1 13	Adopted as amended

9. OBITUARY REFERENCES

Sl. No.	Name	Date of death	Date on which obituary reference made	Time taken
1	2	3	4	5
				H M
1.	Khan Abdul Chaffar Khan, (Member of Constituent Assembly)	20-1-88		
2.	Shri M.G. Ramachandran, (Chief Minister of Tamil Nadu)	24-12-87		
3.	Chaudhary Rahim Khan, (Sitting member, Lok Sabha)	18-12-87		
4.	Shri A.G. Subburaman, (Sitting member, Lok Sabha)	7-2-88		
5.	Shri David Munzni, (Member, 3rd Lok Sabha)	3-12-88		
6.	Shri Sofi Mohd. Akbar, (Member, 1st Lok Sabha)	14-12-87		
7.	Shri P. Ramamurti, (Member, 4th Lok Sabha)	15-12-87	22-2-88	0 18
8.	Shri Sonubhau Baswant, (Member 4th Lok Sabha)	16-12-87		
9.	Shri S.M. Banerjee, (Member, 5th Lok Sabha)	25-12-87		
10.	Shri Hargovind Verma, (Member, 6th Lok Sabha)	15-1-88		
11.	Shri Shyamaprasanna Bhattacharyya (Member, 6th Lok Sabha)	16-1-88		

1	2	3	4	5
12.	Shri Ramavatar Shastri, (Member, 7th Lok Sabha)	26-1-88		
13.	Shri C.D. Pande, (Member, 2nd Lok Sabha)	25-1-88		
14.	Shri Upendranath Barman, (Member, 2nd Lok Sabha)	7-2-88		
15.	Shri Karpoori Thakur, (Member, 6th Lok Sabha)	17-2-88		
16.	Shri Raghubir Sahai, (Member, 2nd Lok Sabha)	3-1-88	26-2-88	0 02
17.	Shri Muhammad Shafiee Choudhuri, (Member 1st Lok Sabha)	25-2-88	29-2-88	0 01
18.	Shri Sarat Kumar Deb, (Sitting Member, Lok Sabha)	25-3-88		
19.	Shri Harish Chandra Sharma, (Member, 2nd Lok Sabha)	21-3-88	25-3-88	0 04
20.	Shri Pitamber Sinha, (Member, 7th Lok Sabha)	3-3-88		
21.	Dr. D. Ramachander, (Member, 1st Lok Sabha)	13-12-87		
22.	Sardar Iqbal Singh, (Member, 4th Lok Sabha)	Not known	7-4-88	0 03
23.	Choudhari Bhimappa Ellapa, (Member, 5th Lok Sabha)	3-4-87		
24.	Shri A.R. Murugaiah, (Sitting member, Lok Sabha)	9-4-88	11-4-88	0 02

25.	Shri Madhusudan Vairale, (Sitting member, Lok Sabha)	16-4-88	18-4-88	0 03
26.	Choudhary Raghubir Singh, (Member, 1st Lok Sabha)	12-3-88	22-4-88	0 02
27.	Shrimati Indra Kumari, (Member, 7th Lok Sabha)	22-4-88	29-4-88	0 02
28.	Shri K. Vasudeva Panicker, (Sitting member, Rajya Sabha)	2-5-88	3-5-88	0 05
29.	Shri Jai Singh, (Member, 4th Lok Sabha)	6-3-88	} } }	0 03
30.	Shri Ram Sahai, (Member, Constituent Assembly)	8-5-88		

10. PAPER LAID ON THE TABLE

(i)	By Government		...	1728
(ii)	By Private Members	...	...	NIL

11. PERSONAL EXPLANATION UNDER RULE 357

Brief subject	Name of Member who made the personal explanation	Date	Time taken
*Regarding stopping him by a police sub-Inspector in plain clothes on 24-2-1988	Shri Arif Mohammed Khan	25-2-1988	H M 0 29
*Shri Buta Singh (Minister of Home Affairs) made in statement in reply there to.			

12. PETITIONS

Presented by Members	...	...	...	Two
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13. PRESIDENT'S ADDRESS

Date of Address	Dates of discussion on motion of Thanks	Members who moved and seconded	No. of amend- ments tabled	No. of amend- ments carried	Motion of Thanks adopted on	Time taken		President's message reported on
						H	M	
22-2-1988	24-2-1988	Shri B.R. Bhagat Shri Naresh Chandra Chaturvedi	483	—	2-3-1988	16	56	9-3-1988
	25-2-1988							
	26-2-1988							
	29-2-1988							
	1-3-1988							
	2-3-1988							

14. PRIVILEGE MATTERS

Sl. No.	Brief Subject	Name of the Member who raised the matter	Date on which matter brought before the House	Time taken	Decision of the House
1	2	3	4	5	6
1.	Question of privilege against Shri K.P. Unnikrishnan, M.P., for allegedly deliberately misleading the House during the discussion on 'No Confidence Motion' against the Council of Ministers on 10th December, 1987, by making allegations against Shri P.R. Das Munshi, Minister of State in the Ministry of Commerce.	Shri P.R. Kumaraman-galam	1-3-1988	H M 0 10	The Speaker observed that it was well established that the statement made by a Minister was considered final and accepted as correct unless proved otherwise. Untrue or incorrect statement or an unfounded allegation made by a member on the floor of the House did not constitute a breach of privilege. In order to constitute a breach of privilege or contempt of the House,

it had to be proved that the statement was not only wrong or misleading but was made deliberately, knowing it to be false and with the intention of misleading the House. The Speaker withheld his consent to the raising of the matter in the House as a question of privilege as he was satisfied that no *prima facie* case of breach of privilege had been made out.

2. Question of privilege against Shri Buta Singh, the Minister of Home Affairs for announcing dissolution of the Punjab Legislative Assembly outside the House when the House was in session.

Prof. Madhu Dandavate,
Shri S. Jaipal Reddy and
Shri Basudeb Acharia

7-3-1988

0 03

The Speaker observed that there was nothing in the Constitution which enjoined upon the President to consult Parliament when it was in session before taking such action. No question of privilege was, therefore, involved and the notices had been disallowed. However, as a matter of propriety it would have been more desirable to take the House into confidence and inform it about the proposed action. The Speaker expressed the hope that in future

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H M

such decisions would be first announced on the floor of the House.

The Speaker with the consent of the House referred the matter to the Committee of Privileges.

0 06

22-3-1988

Shri Harish Rawat,
Prof. K.V. Thomas,
Shri Satyendra
Narayan Sinha,
Prof. N.G. Ranga
and Shri Kamal Nath

3. Question of privilege against Shri Arun Shourie, Editor, *Indian Express* and the Editors of *Financial Express* and *Jansatta* for publishing in their issues of 14th March, 1988, an article captioned 'An M.P. and two Accounts'.

The motion was adopted.

0 01

6-5-1988

Shri Braja Mohan
Mohanty

4. Motion regarding First Report of the Committee of Privileges laid on the Table of the House on 5th May, 1988—

"That this House do agree with the First Report of the Committee of Privileges laid on the Table of the House on 5th May, 1988."

15. QUESTIONS

(i) Starred Questions

- | | |
|--|--------|
| (a) Number of questions put down in Question Lists for Oral answers. | * 1104 |
| (b) Number of questions orally answered. | 353 |

(ii) Short Notice Questions

- | | |
|--|---|
| (a) Number of questions put down in Short Notice Question Lists. | 2 |
| (b) Number of Short Notice Questions Orally answered. | 2 |

(iii) Unstarred Questions

Number of questions for which written answers were laid including those put down for oral answers but not reached for oral answers.	** 11823
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* Includes 24 Starred Questions withdrawn/postponed/deleted/transferred from one Ministry to another.

** Includes 152 Unstarred Questions withdrawn/postponed/deleted/transferred from one Ministry to another.

(iv) Half-on-Hour Discussion arising out of answers to Questions

Sl. No.	Brief Subject	Name of the Member who raised the discussion	Date	Ministry/ Department	Time Taken Hrs. Mts.
1.	Price fixation of sugarcane in U.P.	Shri Ram Nagina Mishra	2-3-88	Food and Civil Supplies	0 57
2.	National Seed Policy	Shri Balasaheb Vikho Patil	16-3-88	Agriculture	0 45
3.	Railway Schools	Shri Narayan Choubey	30-3-88	Railways	0 29
4.	Problem of unemployment	Kumari Mamata Banerjee	6-5-88	Labour	0 55

16. RESIGNATION BY MEMBERS

Sl. No.	Name of Member	State	Constituency	Date from which accepted by Speaker	Remarks
1.	Shri P. A. Sangma	Meghalaya	Tura	16-2-1988	Elected to Meghalaya Legislative Assembly.
2.	Smt. Ram Dulari Sinha	Bihar	Sheohar	24-2-1988	Appointed as Governor of Kerala.
3.	Dr. Chinta Mohan	Andhra Pradesh	Tirupati-SC	2-3-1988	Resignation was tendered in the House and it was accepted by H. S. Same day.
4.	Bhagwat Jha Azad	Bihar	Bhagalpur	18-4-1988	Elected to Bihar Legislative Council.

17. RESOLUTIONS

(i) Government Resolutions

Sl. No.	Subject	Name of member who moved	Date of moving and discussion	Time taken	Ministry/ Deptt. concerned	Remarks
*1.	Approval of recommendations made in paras 11 to 14 contained in the Tenth Report of Railway Convention Committee, 1985, presented on 23-3-88.	Shri Madhavrao Scindia	21-3-88	2 41	Railways	Adopted
2.	Road Development	Shri Rajesh Pilot	13-5-88	0 13	Surface Transport	Adopted

* Discussed along with (i) Demands for Grants in respect of the Budget (Railways) for 1988-89, (ii) Supplementary Demands for Grants (Railways) 1987-88 and Demands for Excess Grants (Railways) 1985-86.

(II) Statutory Resolutions

Sl. No.	Subject	Article/Section of Constitution/Act	Name of Member who moved	Date of moving and discussion	Time taken	Ministry/Department concerned	Remarks
1	2	3	4	5	6	7	8
1	Approval of the Proclamation issued by the President on 30-1-88 under article 356 of the Constitution in relation to the State of Tamil Nadu.	Art. 356	Shri Buta Singh	23-2-88	3 08	Home Affairs	Adopted
*2	Disapproval of the Major Port Trusts (Amendment) Ordinance, 1988 (Ordinance No. 1 of 1988)	Art. 123	Shri C. Janga Reddy	22-3-88	1 17	Surface Transport	Negated
**3	Disapproval of the Delhi Municipal Corporation (Second Amendment) Ordinance, 1987 (Ordinance No. 9 of 1987)	Art. 123	Shri C. Janga Reddy	22-3-88	2 39	Home Affairs	Negated

* Discussed along with the motion for consideration of the Major Port Trusts (Amendment) Bill, 1988, as passed by Rajya Sabha.

** Discussed along with the motion for consideration of the (i) Delhi Municipal Corporation (Amendment) Bill, 1988, as passed by Rajya Sabha and (ii) Delhi Administration (Amendment) Bill, 1988, as passed by Rajya Sabha.

1	2	3	4	5	6	7	8
					H. M.		
*4	Disapproval of the Delhi Administration (Amendment) Ordinance, 1987 (Ordinance No. 10 of 1987)	Art. 123	Shri C. Janga Reddy	22-3-88	2 39	Home Affairs	Negated
5	Approval of the Continuance in force of the Proclamation dated 11-5-1987 in respect of Punjab issued under article 356 of the Constitution by the President for a further period of six months w.e.f. 11-5-88	Art. 356	Shri Buta Singh	2-5-88 5-5-88 6-5-88	2 42	Home Affairs	Adopted

* Discussed along with the motion for consideration of the (i) Delhi Municipal Corporation (Amendment) Bill, 1988, as passed by *Rajya Sabha* and (ii) Delhi Administration (Amendment) Bill, 1988, as passed by *Rajya Sabha*.

(iii) Private Member's Resolutions

Sl. No.	Subject	Name of Member who moved	Date(s) of moving and discussion	Time taken	Ministry/ Department	Remarks
				H M		
1.	Measures for upliftment of Tribal People.	Shri Dileep Singh Bhuria	16-4-1987 30-4-1987 (First Part of Eighth Session 7-8-1987 21-8-1987 (Second Part of Eighth Session) 13-11-1987 11-12-1987 (Ninth Session) 18-3-1988	2 19 (excluding 11 hours and 38 minutes taken during First and Second Parts of Eighth Session and Ninth Session)	Welfare	Withdrawn
2.	Centre-State relations	Shri H. M. Patel	18-3-1988 30-3-1988 29-4-1988 13-5-1988	7 34	Home Affairs	Discussion not concluded

18. SHORT DURATION DISCUSSIONS (RULE 193)

S. No.	Subject	Under rule	Name of members who raised the discussion	Date(s) of discussion	Time taken		Ministry/ Department concerned	Remarks
					H	M		
1.	Statement made by the Minister of State for Home Affairs in the House on 7-3-88 regarding dissolution of Punjab Legislative Assembly.	193	Shri Indrajit Gupta	7-3-88	3	58	Home Affairs	
2.	Recent hike in administered prices of petrol, coal, steel, edible oils, sugar etc.	193	Prof. Madhu Dandavate	8-3-88 9-3-88	2	46	Finance	
3.	Mass Lillings of innocent people and rocket attack on para-military camp by terrorists in Punjab.	193	Shri Saifuddin Chowdhary	7-4-88 8-4-88	6	17	Home Affairs	
*4.	Large scale loss of ammunition due to fire at the central Ordnance Depot, Jabalpur on 23-3-88 and the steps taken by the Government to prevent the recurrence of such mishaps.	193	Shri Purna Chandra Malik	12-4-88	1	45	Defence	

5.	Report of the Joint Committee to enquire into Bofors Con-tract, presented to the House on 26-4-88.	193	Shri S. Jaipal Reddy	4-5-88 5-5-88	10 4	Defence
6.	Statement made by the Minister of Defence in the House on 21-4-88 regarding the allegation of payment of Commission to Indian agents in the purchase of submarines from M/s HDW of Federal Republic of Germany.	193	Shri Dinesh Goswami	9-5-88 10-5-88	4 09	Defence
7.	Contained growth of Population	193	Shri Digvijay Sinh	11-5-88	2 10	Health and Family Welfare

* As decided by the House, Calling Attention converted into a discussion under rule 193.

19. SITTINGS OF LOK SABHA

Sl. No.	Subject	Date	Remarks
1.	Cancellation of sitting of Lok Sabha on Wednesday, the 3rd March on account of Holi.	1-3-1988	On the demand of Members, House agreed to cancel its sitting fixed for 3 March, 1988.
2.	Cancellation of sitting of Lok Sabha on Friday, the 15th April, 1988.	4-4-1988	On the recommendation of Business Advisory Committee, the House agreed to cancel its sitting fixed for 15th April, 1988 as no sittings has been fixed on Wednesday, the 13th and Thursday, the 14th April, 1988 on account of Vaisakhi and Birth Anniversary of Dr. B.R. Ambedkar respectively.

20. SPEAKER/DEPUTY SPEAKER/CHAIRMAN

Announcements

Subject	By whom	Date
1. Adjournment of House at 4.30 P.M. on 29-2-1988 to re-assemble at 5 p.M. for the presentation of the General-Budget.	Speaker	29-2-1988
2. Investigation regarding a person who intruded into the precincts of the Parliament by sealing the iron gate and was shot dead by Parliament security guards.	Speaker	21-3-1988

21. STATEMENTS

(i) *Suo motu* statements made/laid by Ministers under Rule 372

Sl. No.	Subject	Name of Minister	Date	Time taken	
1	2	3	4	5	
				H	M
*1.	Postal and Telecommunication Rates.	Shri Sontosh Mohan Dev	24-2-1988	0	12
2.	Successful test firing of 'Prithvi' surface to surface missile on February 25, 1988.	Shri Rajiv Gandhi	25-2-1988	0	03
3.	Government Business for the week commencing the 29th February 1988.	Smt. Shiela Dikshit	26-2-1988	0	17
4.	Decision of the South African authorities to ban antiapartheid groups in South Africa.	Shri K. Natwar Singh	26-2-1988	0	02
5.	Government Business for the week commencing the 7th March, 1988.	Shri H.K.L. Bhagat	2-3-1988	0	15
6.	Dissolution of Punjab Legislative Assembly.	Shri P. Chidambaram	7-3-1988	0	07
7.	Iran-Iraq war-Safety of Indian Nationals in Tehran.	Shri K. Natwar Singh	8-3-1988	0	01
8.	Government Business for the week commencing the 14th March, 1988.	Shri H.K.L. Bhagat	11-3-1988	0	15

*Also laid on the Table a statement showing the proposed revised Telecommunications Tariffs.

1	2	3	4	5	
				H	M
9.	Delay in presentation of Punjab Budget for 1988-89.	Shri H.K.L. Bhagat	16-3-1988	0	02
10.	Illegal strike by employees of Delhi Transport Corporation.	Shri Rajesh Pilot	17-3-1988	0	01
11.	Launch of Indian Remote Sensing Satellite (IRS-LA) from Baikonour U.S.S.R.	Shri Rajiv Gandhi	17-3-1988	0	04
12.	Recent developments in Sri Lanka.	Shri K. Natwar Singh	17-3-1988	0	01
13.	Bandh on 15th March, 1988.	Shri Buta Singh	18-3-1988	0	07
14.	Government Business for the week commencing the 21st March, 1988.	Shri H.K.L. Bhagat	18-3-1988	0	13
15.	Central issue prices of wheat for the public distribution system and other schemes.	Shri Sukh Ram	21-3-1988	0	02
16.	Introduction of Internal Market Assistance Scheme for marketing of diversified and new jute products.	Shri Ram Niwas Mirdha	22-3-1988	0	03
17.	Fire at the Central Ordnance Depot, Jabalpur on 23 March, 1988.	Shri Shivraj Patil	24-3-1988	0	04
18.	Statement correcting certain information given on 24th March, 1988 in reply to Calling Attention re. Situation arising out of the strike by employees of Delhi Transport Corporation.	Shri Rajesh Pilot	28-3-1988	0	03

1	2	3	4	5
				H M
19.	Correcting the reply given on the 1st March, 1988 to S.Q. No. 117 by Shri Pratap Bhanu Sharma regarding plan to connect all Block Headquarters with Telex.	Shri Vasant Sathe	29.3.1988	0 01
20.	Decision of the Government to bring certain provisions in the Direct Tax Laws (Amendment) Act, 1988 into force with effect from 1 April, 1990 instead of 1 April, 1988.	Shri Ajit Panja	30-3-1988	6 01
21.	Import of bus and truck tyres on O.G.L.	Shri M. Aruna-chalam	30-3-1988	0 02
22.	Scheme for Maximisation of industrial production during the Seventh plan period.	Shri M. Aruna-chalam	30-3-1988	0 03
23.	Incidents at Aizawl on 29 and 30 March, 1988.	Shri Buta Singh	4-4-1988	0 04
24.	Price Policy for raw jute for 1988-89 season.	Shri Bhajan Lal	6-4-1988	0 02
25.	Press reports about certain payments made to LTTE in connection with Indo-Sri Lanka Agreement.	Shri K. Natwar Singh	6-4-1988	0 16
26.	Change in the programme of discussion and voting of Demands for Grant of Ministries.	Shri H.K.L. Bhagat	12-4-1988	0 01

1	2	3	4	5	
				H	M
27.	Drawal of an advance of Rs. 12.72 lakhs out of the Contingency Fund of India for payment of rent arrears for the Hired building of Central Institute of Fisheries Nautical of Engineering Training Unit, Madras.	Shri Shyam Lal Yadav	12-4-1988	0	03
28.	Recommendations made by the Committee consisting of Mr. Justice N.N. Goswamy and Mr. Justice D.P. Wadhava in their interim report inquiring into the circumstances leading to Lawyers agitation in Delhi.	Shri Buta Singh	18-4-1988	0	04
29.	Prime Minister's visit to Japan and Vietnam.	Shri K. Natwar Singh	19-4-1988	0	05
@30.	Allegation of payment of Commission to Indian agents in the purchase of submarines from M/s HDW of Federal Republic of Germany.	Shri K.C. Pant	21.4.1988	0	02
**31.	Liberalisation of the rates of family pension and retirement-cum-withdrawal benefits under the Employees' Family pension Scheme 1971.	Shri Jagdish Tytler	25-4-1988	0	01

@Also laid on the Table a complete set of the Government's correspondence with HDW and the Government of Federal Republic of Germany as well as a copy of the message dated 24th February, 1987 from the Indian Embassy in Bonn and the press note issued on 9th April, 1987 from the then Raksha Mantri ordering an enquiry into the matter.

**Also laid on the Table a Copy of the statement giving the details of the revised rates of family pension and retirement-cum-withdrawal benefits with effect from 1st April, 1988.

1	2	3	4	5
				H M
32.	Correcting the reply given on 14 March, 1988 to a Supplementary by Shri Banwari Lal Purohit on Starred Question No. 262 regarding Special Courts for E.P.F. cases.	Shri Jagdish Tytler	25-4-1988	0 02
33.	Correcting the reply given on 4 April, 1988 to a Supplementary by Shri Thampan Thomas on Starred Question No. 547 regarding bonded labour.	Shri Jagdish Tytler	25-4-1988	0 01
34.	Government Business for the week commencing the 2nd May, 1988.	Shri H.K.L. Bhagat	29-4-1988	0 10
%35.	Promotion of new industries by Khadi and Village Industries Commission and increase in the wages of Khadi artisans.	Shri M. Aruna-chalam	2-5-1988	0 02
36.	Procurement/minimum support price for paddy, Kharif coarse cereals, kharif pulses, kharif oil-seeds and new cotton for 1988-89 season.	Shri Hari Krishna Shastri	4-5-1988	0 04
37.	Death of Shri K. Vasudeva Panicker, Member of Parliament (Rajya Sabha) on 3rd May, 1988.	Kum. Saroj Khaprade	4-5-1988	0 06
38.	Government business for the week commencing the 9th May, 1988.	Smt. Sheila Dikshit	6-5-1988	0 19

%Also laid on the Table a list of such industries identified so far.

1	2	3	4	5
				H M
39.	Drawal of an advance of Rs. 180 cror out of the Contingency Fund of India to meet 'Charged Expenditure for creation of supernumerary posts and upgradation of posts following indential judgments delivered by the Supreme Court.	Shri K. Natwar Singh	9.5.1988	0 03
40.	Incident which took place on 7th May, 1988 in Panipat, Haryana.	Shri Buta Singh	9-5-1988	0 05
41.	Incident of explosion in Jeevan Bharati Building in New Delhi on the 10th May, 1988.	Shri P. Chidambaram	10-5-1988	0 02
42.	Decision of the Government to pay instalment of Dearness Allowance to Central Government employees w.e.f. 1-1-1988.	Shri Narayan Datt Tiwari	10-5-1988	0 02
43.	Introduction of changes in the Direct Tax Laws (Amendment) Act, 1987 and Investment Allowance scheme.	Shri Ajit Panja	11-5-1988	0 07
44.	Correcting the answer given on 20 April, 1988 to starred question No. 735 regarding people affected due to barbed wire fencing and border road by Shri Abdul Hamid and a Supplementary thereon by Shri Haren Bhumiji.	Shri Chintamani Panigrahi	11-5-1988	0 02

1	2	3	4	5
				H M
45.	Incidents which took place in Golden Temple Amritsar on 9-5-1988 and thereafter.	Shri P. Chidambaram	11-5-1988	0 04
%%46.	Refinance scheme for working capital loan under single window to tiny and small scale units.	Shri Eduardo Faleiro	12-5-1988	0 01
47.	Extension of the facility of railway passes to freedom fighters.	Shri Rajiv Gandhi	13-5-1988	0 01
48.	Constitution of a Committee to review the progress of the implementation of the Textile policy.	Shri Ram Niwas Mirdha	13-5-1988	0 01

%%Also laid on the Table a copy of the said scheme.

(ii) Matters Under Rule 377

- (a) Number of matters raised ... 362
- (b) Position regarding receipt of replies from Ministers concerned as on 30.6.1988.

	Total number of matters raised	Number of replies sent to Members and copies endor- sed to Lok Sabha Secretariat	Percentage of replies sent to the Members by the Ministers
First Session	61	61	100
Second Session	351	345	98.3
Third Session	158	152	96.2
Fourth Session	150	145	96.6
Fifth Session	330	304	92.1
Sixth Session	249	135	90.1
Seventh Session	178	160	89.9
Eighth Session (Part I)	341	275	80.6
Eighth Session (Part II)	147	119	80.9
Ninth Session	178	127	71.3
Tenth Session	362	177	48.9

**22. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF
BUSINESS**

Business	Time taken		Percentage to the total time taken
	H	M	
BILLS			
(a) Government Bills	*56	54	16.6
(b) Private Members' Bills	11	01	3.2
BUDGETS			
(a) Raiiway Budget	(@) 20	31	6.0
(b) General Budget	96	40	28.2
(c) Budget in respect of States under President's rule	7	42	2.2
CALLING ATTENTION NOTICES (RULE 197)	4	04	1.2
DISCUSSIONS			
(a) Half-an Hour Discussions (Rule 55)	3	06	0.9
(b) Short Duration Discussions (Rule 193)	31	09	9.1
MATTERS UNDER RULE 377	9	18	2.7
MOTION UNDER RULE 191	1	13	0.4
PRESIDENT'S ADDRESS	16	56	4.9
QUESTIONS	48	30	14.2

RESOLUTIONS

(a) Government Resolutions	@0	13	0.1
(b) Statutory Resolutions	*6	50	2.0
(c) Private Members' Resolutions	9	53	2.9
STATEMENTS (Rule 372)	3	25	1.0
OTHER MATTERS such as Oath or Affirmation Papers laid on the Table, Obituary References, Questions of Privilege, Points of Order, Personal Explanations etc.	14	58	4.4
	342	23	100.0

*Joint Discussion took place on certain Statutory Resolutions [*vide* Statement No. 17(ii), Sl. Nos. 2 to 4] and Motions for consideration of the connected Government Bills [*vide* statement No. (i), Sl. Nos. 6 to 8]. Time taken on joint discussion has been shown under Government Bills.

@Joint discussion took place on a Government Resolution [*vide* statement No. 17(i) Sl. No. 1] (ii) Demands for Grants in respect of Budget (Railways) for 1988-89, (iii) Supplementary Demands for Grants (Railways) for 1987-88 and (iv) Demands for Excess Grants (Railways) for 1985-86. Time taken on joint Discussion has been shown under Railway Budget.